



കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

വാല്യം 8 Vol. VIII	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2019 മാർച്ച് 26 26th March 2019 1194 മീനം 12 12th Meenam 1194 1941 ചൈത്രം 5 5th Chaithra 1941	നമ്പർ No.	13
-----------------------	---	--	--------------	----

PART I

Notifications and Orders issued by the Government

Labour and Skills Department

Labour and Skills (A)

ORDERS

(1)

G. O. (Rt.) No. 167/2019/LBR.

Thiruvananthapuram, 5th February 2019.

Whereas, the Government are of opinion that an industrial dispute exists between (1) The Managing Director, M/s Zeba Lab Furniture (P) Ltd., Infopark, Kinfra, Kakkanad, Ernakulam, Kochi-30, (2) S. D. Daniel, Deputy General Manager, Zeba Lab Furniture (P) Limited, Infopark, Kinfra, Kakkanad, Ernakulam, Kochi-30 and the workman of the above referred establishment Sri Roymon, s/o K. P. Mathew, Kuttikkattu House, South Vazhakulam, Aluva-683 105 in respect of matters mentioned in the annexure to this Order;

Gaz. No. 13/2019/DTP (Part I).

And whereas, in the opinion of Government it is necessary to refer the said Industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the termination of employment of Sri Roymon, Workman of Zeba Lab Furniture (P) Ltd., by the management of Zeba Lab Furniture (P) Ltd., Infopark, Kinfra, Kakkanad, Ernakulam, Kochi-30 is justifiable or not? If not what relief he is entitled to get?

(2)

G. O. (Rt.) No. 225/2019/LBR.

Thiruvananthapuram, 22nd February 2019.

Whereas, the Government are of opinion that an industrial dispute exists between Smt. Jameela Beevi, Kuppil Sawmill, Chachippunna, Punnala P. O., and the workmen of the above referred establishment represented by (1) The Secretary, All Kerala Sawmill Thozhilali Association, Adoor, (2) Sri Sundaresan, Devi Bhavanam, Punnala P. O., Pathanapuram, (3) Sri Reghuvaran Nair, Rejani Sadanam, Punnala P. O., Vazhangode, Pathanapuram in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Kollam. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Sri Sundaresan & Sri Reguvaran Nair by the management of Kuppil Sawmill, Chachipunna is justifiable? If not, what relief they are entitled to get ?

(3)

G. O. (Rt.) No. 227/2019/LBR.

Thiruvananthapuram, 23rd February 2019.

Whereas, the Government are of opinion that an industrial dispute exists between (1) The Managing Director, Kannan Devan Hills Plantations Company Pvt. Ltd., KDHP House, Munnar, Kerala-685 612, (2) Deputy General Manager, Guderla Estate, Munnar P. O., Kerala-685 612 and the workman of the above referred establishment represented by the General Secretary, Devikulam Estate Employees Union, Reg. No. 273/68 (C. I. T. U.), Munnar P. O., Kerala-685 612 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Peerumade. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

Whether the dismissal of Sri Yovan No. 13188 worker by the management of Kannan Devan Hills Plantation Company (P) Ltd. is justifiable? If not, what relief he is entitled to get?

(4)

G. O. (Rt.) No. 229/2019/LBR.

Thiruvananthapuram, 23rd February 2019.

Whereas, the Government are of opinion that an industrial dispute exists between (1) The Managing Director, Tata Global Beverages Limited, KDHP House, Munnar P. O., Kerala-685 612, (2) The Manager-Packeting, Pallivasal Packaging Center, Munnar P. O., Kerala-685 612 and the workman of the above referred establishment represented by the Secretary, The Estates Staff Union of South India, High Range Branch, Munnar P. O., Idukki-685 612 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Peerumade. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

Whether the dismissal of Sri P. Thampidurai, Assistant Office Secretary by the management of Pallivasal packaging Centre, M/s Tata Global Beverages Limited, KDHP House, Munnar is justifiable? If not, what relief he is entitled to get ?

(5)

G. O. (Rt.) No. 230/2019/LBR.

Thiruvananthapuram, 23rd February 2019.

Whereas, the Government are of opinion that an industrial dispute exists between The Managing Director, Meat Product of India Ltd., Edayar, Koothattukulam, Ernakulam-686 662 and the Sales Girl of the above referred establishment Smt. Bindu, C. S., W/o Jiendra, Thayenkari House, Edathala North, Aluva-683 563 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the termination of Smt. Bindu, C. S., Sales Girl, Meat Products of India Ltd., Koothattukulam, Ernakulam by the management of Meat Products of India Ltd., Edayar, Koothattukulam, Ernakulam-686 662 is justifiable or not? If not, what relief the worker is entitled to ?

By order of the Governor,

LOLA, P.,

Deputy Secretary.

ORDER

G. O. (Rt.) No. 197/2019/LBR.

Thiruvananthapuram, 13th February 2019.

Sub:—Industrial Dispute between the Management of Popular Motor World (P) Ltd., Kazhakkuttom and Sri Shaju, K., Security Guard—Referred for adjudication—Erratum—Orders issued.

Read:—(1) G. O. (Rt.) No. 643/2018/LBR dated 30-5-2018.

(2) Application dated 27-9-2018 from the Managing Director, Ambassador Security and Detective Service, Kottayam.

(3) Letter No. IR (4) 16474/18 dated 19-12-2018 from the Labour Commissioner.

In the circumstances, reported in the letter read as 3rd paper above Government are pleased to order that the issue of reference mentioned in the annexure to the Government Order read as 1st paper above is corrected and to be read as “Whether the demand raised by Mr. Shaju, K., Security Guard for continuity of service in Popular Motors World (Pvt.) Ltd., Kazhakkuttam branch, Thiruvananthapuram, where he was appointed and placed through the recruiting agency viz, Ambassador Security and Detective Services, Nagampadom, Kottayam is justifiable? If not what relief he is entitled to ?”

By order of the Governor,

LOLA, P.,

Deputy Secretary.

നിയമ വകുപ്പ്

നിയമ (എച്ച്)

വിജ്ഞാപനം

(1)

നമ്പർ 1110/എച്ച്2/2019/നിയമം.

തിരുവനന്തപുരം, 2019 ഫെബ്രുവരി 18.

1952-ലെ നോട്ടീസിന് ആക്റ്റിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) സെക്ഷൻ 10 (a) പ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ച് കേരള സർക്കാർ എറണാകുളം കോർപ്പറേഷൻ അധികാര പ്രദേശത്ത് കണയന്നൂർ താലൂക്കിൽ പ്രവർത്തിക്കുന്ന ശ്രീ. ജോർജ്ജ് ജോസഫ്, അഡ്വക്കേറ്റ് & നോട്ടറി, 48/2137, പറവൂർ റോഡ്, എളമക്കര, കൊച്ചി -682 026 (രജിസ്റ്റർ നമ്പർ 12/98/EKM) എന്ന നോട്ടറി മരണപ്പെട്ടതിനെ തുടർന്ന് ടിയാന്റെ പേര് നോട്ടീസിന് രജിസ്റ്ററിൽ നിന്നും നീക്കം ചെയ്യുന്നു.

(2)

നമ്പർ 14185/എച്ച്3/2018/നിയമം.

തിരുവനന്തപുരം, 2019 ഫെബ്രുവരി 18.

1952-ലെ നോട്ടീസിന് ആക്റ്റിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) 3-ാം 5-ാം വകുപ്പുകളും 1956-ലെ നോട്ടീസിന് ചട്ടങ്ങളിലെ 8-ാം ചട്ടത്തിന്റെ (4)-ാം ഉപചട്ടവും കൂട്ടിവായിച്ച പ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ച്, കേരള സർക്കാർ, ശ്രീ. ജമാൽകുട്ടി, പി. എം., അഡ്വക്കേറ്റ്, പുളിക്കൽ ഹൗസ്, വൈക്കം പി. ഒ., കോട്ടയം-686 141 എന്നയാളെ കോട്ടയം റവന്യൂ ജില്ലയുടെ അധികാരപരിധിയിലുള്ള വൈക്കം താലൂക്ക് പ്രദേശത്തേക്ക് 19-2-2019-ാം തീയതി മുതൽ വീണ്ടും അഞ്ചുവർഷക്കാലയളവിലേക്ക് നോട്ടറിയാക്കി (രജിസ്റ്റർ നമ്പർ 06/2014/KTM) ഇതിനാൽ പുനർനിയമിക്കുന്നു.

(3)

നമ്പർ 16692/എച്ച്3/2018/നിയമം.

തിരുവനന്തപുരം, 2019 ഫെബ്രുവരി 18.

1952-ലെ നോട്ടീസിന് ആക്റ്റിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) 3-ാം 5-ാം വകുപ്പുകളും 1956-ലെ നോട്ടീസിന് ചട്ടങ്ങളിലെ 8-ാം ചട്ടത്തിന്റെ (4)-ാം ഉപചട്ടവും കൂട്ടിവായിച്ച പ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ച് കേരള സർക്കാർ, ശ്രീ. ജോസ് സിറിയക്, അഡ്വക്കേറ്റ്, കുന്നപ്പള്ളിൽ ഹൗസ്, ചിറക്കടവ് പി. ഒ., കാഞ്ഞിരപ്പള്ളി കോട്ടയം-686 520 എന്നയാളെ കോട്ടയം റവന്യൂ ജില്ലയുടെ അധികാര പരിധിയിലുള്ള കാഞ്ഞിരപ്പള്ളി താലൂക്ക് പ്രദേശത്തേക്ക് 18-2-2019-ാം തീയതി മുതൽ വീണ്ടും അഞ്ചുവർഷക്കാലയളവിലേക്ക് നോട്ടറിയാക്കി (രജിസ്റ്റർ നമ്പർ 02/2014/KTM) ഇതിനാൽ പുനർനിയമിക്കുന്നു.